

[*English*]

Vacant Plots of Land in Maurya Enclave

2152. SHRI RAM BAHADUR SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the details of plots of land in each block of Maurya Enclave, Delhi which though allotted in 1975-76 are still lying vacant, alongwith the particulars of allottees;

(b) the steps taken by Government to see either the allottees construct houses or surrender the same; and

(c) whether any penalty has so far been imposed on them for not constructing houses on the plots allotted to them; if so, the details thereof ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) 542 plots are lying vacant in Maurya Enclave (Pitam Pura). The details of the vacant/plots and the names of allottees are given in the Statement laid on the Table of the House [Placed in Library. See No. LT-796/85].

(b) and (c). As per the terms and conditions of the Lease Deed, lessees are allowed a period of two years from the date of taking over possession of the plots, for completing construction thereon. One more year is also allowed as grace period. As such no penalty on account of non-construction is charged for the initial period of three years from the date of taking over possession of the plot. Thereafter extension of period is allowed on payment of the prescribed penalty at the rate of Rs. 2/- per sqm. for the fourth year, Rs. 3/- per sqm. for fifth year and Rs. 4/- per sqm. for sixth year onwards. If the construction is not completed within a period of 10 years, 50% of the cost of the plot is charged as additional penalty. Thereafter, the cases could be considered for determination/cancellation of plots with the approval of the Lieutenant Governor, Delhi.

Loss due to Fire in FCI Godown, Lawrence Road, Delhi

2153. SHRI RAM BAHADUR SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether a large quantity of wheat and property of Food Corporation of India was recently destroyed due to fire in the Lawrence Road Industrial Area of Delhi;

(b) if so, the details of the loss suffered by the FCI; and

(c) the causes of the fire ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

Tax Collection System of D.D.A.

2154. SHRI G. VIJAYA RAMA RAO : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether DDA's tax collection system, including ground rent is unsatisfactory due to non-issue of timely bills;

(b) whether DDA is not accepting payments through all the Branches of Nationalised banks; and

(c) whether Government will arrange for collection of all bills of DESU, MCD and DDA in the same offices and also issue pass books to all customers/payees for different category of payment ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) No, Sir.

(b) Payments are being accepted through the prescribed branches of specified Nationalised Banks covering almost all the areas/localities of Delhi.